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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

**

NEW DELHI, THE

10-4-85

NOTIFICATION
INCOME-TAX

No. 6184 (F.No.398/8/85-IT(B): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax, Act, 1961 (43 of 1961), the Central Government hereby authorises the persons mentioned below column 2, being the Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer(s) under the said Act in place of the Tax Recovery Officers mentioned below in column 3 in supersession of the Notification(s) mentioned below in column 4:

S.No.	Name of the persons to be authorised to exercise powers of Tax Recovery Officer(s)	Name of Tax Recovery Officer(s) in place of whom the persons mentioned in column 2 are to be authorised.	Old Notification No. and date to be superseded.
1.	2.	3.	4.
	<u>S/Shri</u>	<u>S/Shri</u>	
1.	M.V.Lakshmikanthan	V.V.Balasubramanian	No.4813(F.No.398/11/81-IT(B)dt.17.7.82.
2.	V.K.Balakrishnan	C. Venkateswaralu	No.5525(F.No.398/18/83-IT(B)dt.14.12.83.
3.	S.Anantharaman	M. Muniyandi	No.5251(F.No.398/18/83-IT(B)dt.4.6.83.
4.	T.Subramaniam	V.Venkatakrisnan	No.5249(F.No.398/18/83-IT(B)dt.4.6.83.
5.	David Rajkumar Moses	K.S.Sundararajan	No.5523(F.No.398/18/83-IT(B)dt.14.12.83.
6.	V.Srinivasan	R.Ganesh	No.5253(F.No.398/18/83-IT(B)dt.4.6.83.
7.	P.C. Alexander	V.Suranarayanan	No.4536(F.No.398/11/81-IT(B)dt.24.3.82.
8.	K. Mooneshwaran	S. Jeyakrishnan	

1.	2.	3.	4.
	<u>S/Shri</u>	<u>S/Shri</u>	

10.A. Radhakrishnan S. Britto Madhavan No.5255(F.No.398/18/83-
IT(B) dt.4.6.83.

2. This notification shall come into force with immediate effect and in so far as persons comentioned in column 2 from the date(s) take over charge(s) as Tax Recovery Officers.


(B.E. Alexander)

Under Secretary to the Govt. of India.

To

The Manager
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(B.E. Alexander)

Under Secretary to the Govt. of India.